MINISTRY OF SHIPPING

(Shipping Wing)

NOTIFICATION

New Delhi, the 27th May, 2014

S.O. 640(E).—In exercise of the powers conferred by sub-section (1A) of the section 9 and in pursuance of sub-section (1) of section 299A, sub-section (1) of section 300, section 301 and section 316 of the Merchant Shipping Act, 1958 (44 of 1958) and in supersession of the notifications of the Government of India in the erstwhile Ministry of Surface Transport, vide S.O. 769(E) dated 7th November, 1997, except as respects things done or omitted to be done before such supersession, and in the erstwhile Ministry of Shipping and Transport, Directorate General of Shipping vide S.O. 4267 dated the 28th 1967, except as respects things done or omitted to be done before such supersession, the Central Government, hereby authorises the following persons, namely:

1. Lloyds Register,
   71, Fenchurch Street,
   LONDON EC3M4BS, UK
2. Bureau Veritas
   17 bis, place des Reflets
   La defense2,
   92400 Courbevoie
   92077 Paris-La-Defense Cedex
   PARIS-FRANCE.
3. Det Norske Veritas AS,
   Veritasveien-1
   N-1322 Hovik,
   NORWAY
4. American Bureau of Shipping,
   ABS Plaza,
   16855 North Chase Drive,
   Houston TX 77060,
   USA
5. Germanischer Lloyd,  
orsetzen-35,  
D-20459 Hamburg,  
PO Box 111606  
GERMANY
6. Nippon Kaiji Kyokai,  
4-7 Kioi-cho,  
Chiyoda-Ku,  
Tokyo 102-8567,  
JAPAN
7. Indian Register of Shipping,  
52A, Adi Shankaracharya Marg,  
Opp. Powai Lake,  
Powai, Mumbai-400072  
INDIA

(a) to be surveyors to carry out the survey of ships for the purpose of issue of—
   (i) cargo ship safety construction certificates;
   (ii) cargo ship safety equipment certificates;
   (iii) cargo ship safety radio certificates;
   (iv) international load line certificates, and
(b) further authorises the said persons to issue: —
   (i) cargo ship safety construction certificates;
   (ii) cargo ship safety equipment certificates;
   (iii) cargo ship safety radio certificates

for any such period as may be stipulated in the respective agreements to be entered into between the Central Government and the said persons.

[F. No. SR-11013/1/2003-MA]  
SUSHEEL KUMAR, Jt. Secy.